

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Dated 23rd March, 2020

DRAFT AMENDMENT

No. L-1/160/2020-CERC – In exercise of powers conferred under clause (g) of subsection (1) of Section 79 read with Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 (hereinafter referred to as “the Principal Regulations”), namely:-

1. Short title and commencement –

- (1) These regulations may be called the Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020.
- (2) These regulations shall come into force with effect from 1st April 2020.

2. Amendment of Regulation 7 of Principal Regulations

- (1) Clause (3) of Regulation 7 of the Principal Regulations shall be substituted as under:-
- “(3) Any person who has been granted or is deemed to have been granted licence by the Commission for inter-State trading in electricity in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (hereinafter called Trading License Regulations, 2020) shall pay annual licence fee at the rates specified hereunder:

S. No.	Category of license	Volume proposed to be traded in a Financial Year	Annual License Fee (Rs. In lakh)
1	Category I	No Limit	40
2	Category II	Upto 7000 MU	15
3	Category III	Upto 4000 MU	6
4	Category IV	Upto 2000 MU	3
5	Category V	Upto 500 MU	3

Provided that the Category III and IV licensees with respect to the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 (hereinafter called Trading Licence Regulations, 2009) shall pay annual license fee as applicable for Category V of the Trading License Regulations, 2020. Category II licensee of Trading Licence Regulations, 2009 shall pay annual license fee as applicable for Category IV under the Trading License Regulations, 2020. Category I licensee of the Trading Licence Regulations, 2009 shall pay annual license fee as applicable for Category I or II or III under the Trading License Regulations, 2020 based on the volume proposed to be traded in a financial year.”

(Sanoj Kumar Jha)
Secretary

Note: Principal Regulations were published on 30.3.2012 in Part III, Section 4 of the Gazette of India (Extraordinary) No 79.